CENTRAL ELECTRICITY REGULATORY COMMISSION New Delhi

Petition No. 219/TT/2025

Subject : Petition for truing up of transmission tariff for the 2019-24 tariff

and determination of transmission tariff for the 2024-29 period for the 400 kV S/C Kankroli-Jodhpur transmission line along with associated bays under the "System Strengthening Scheme in the South-Western Part of the Northern Grid (Part-

B)" in the Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents: Uttar Pradesh Power Corporation Limited (UPPCL) and 14

Others

Parties Present : Shri Vivek Kumar Singh, PGCIL

Shri Ashish Alankar, PGCIL Ms. Ashita Chauhan, PGCIL

Petition No. 264/TT/2025

Subject : Petition for determination of tariff for Reconductoring of the 400

kV Jodhpur (Surpura) (RVPN) - Kankroli S/C (twin moose) line with twin HTLS Conductor along with the OPGW installation under the "Scheme to relieve High Loading of WR-NR Inter Regional Corridor (400kV Bhinmal-Zerda line) in the Northern

Region".

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 15 Others

Parties Present : Shri Vivek Kumar Singh, PGCIL

Shri Ashish Alankar, PGCIL Ms. Ashita Chauhan, PGCIL Ms. Priyansi Jadiga, CTUIL

Date of Hearing : 17.4.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Record of Proceedings

At the outset, the representative of the Petitioner submitted that Petition No. 219/TT/2025 pertains to the original transmission project. He submitted that as per the



Commission's order in Petition No. 94/TT/2024, the reconductoring of the transmission assets forms part of the original transmission project, namely, the 400 kV S/C Kankroli - Jodhpur transmission line, and is to be considered as Additional Capital Expenditure (ACE) under the original project. He further submitted that reconductoring of the transmission assets covered under Petition No. 264/TT/2025, namely, the 400 kV Jodhpur (Surpura) (RVPN) - Kankroli S/C (twin moose) line with twin HTLS conductor and associated OPGW installation, falls within the scope of the transmission assets already covered in Petition No. 219/TT/2025, which includes the 400 kV S/C Kankroli - Jodhpur transmission line along with its associated bays. However, the Petitioner clarified that no ACE has been claimed in Petition No. 219/TT/2025.

- 2. After hearing the Petitioner's representative, the Commission observed that the Petitioner should claim the reconductoring work of the transmission assets mentioned in Petition No. 264/TT/2025 as ACE in Petition No. 219/TT/2025. In response, the representative of the Petitioner sought permission to withdraw Petition No. 264/TT/2025 and to file the amended Petition to Petition No. 219/TT/2025.
- 3. After hearing the representative of the Petitioner, the Commission permitted the Petitioner to file the amended Petition within two weeks. Accordingly, Petition No. 264/TT/2025 was disposed of.
- 4. The Commission directed the Petitioner to serve a copy of the amended Petition on the Respondents, who may file their respective replies, if any, within two weeks after the filing of the amended Petition, with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.
- 5. Subject to the above, Petition No. 219/TT/2025 will be listed for hearing on **5.6.2025**.

By order of the Commission

sd/-(T. D. Pant) Joint Chief (Law)

